

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 29/(MAH)/2016
CA No.

CORAM:



Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2016

NAME OF THE PARTIES: Mr. Ramesh S. Modi

V/s.
M/s. Modi Landscape Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	AMOL NEHRU for NEHRU & CO	ADVOCATE	
2	Vivek Kantawala for Def No 2 & 3	Advocate	

ORDER

C.P. No. 29/241-242/NCLT/MAH/2016

1. Ld. Counsels of both the sides are present and pleaded their respective claims.
2. When the court assembled a mention has been made in respect of C.A. 124/2016 .
At some length parties are heard.
3. On considering the contents/ directions of the order dated 19.09.2016 and the developments taken place thereafter in respect of this Litigation, I am of the opinion that no immediate adjudication on this Application is required to day.
4. Both C.A. 124/ 2016 and C.P. 29/ 2016 shall be heard together on the next date of hearing.
5. From the records it is noticed that reply to the Petition is not yet filed by the Respondent.
6. Respondents are directed to file the Reply on or before 16.11.2016, naturally copy to the other side, so that the Petitioner can file a rejoinder, if any.



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7. Next date has already been fixed for hearing i.e. on **24.11.2016**; duly communicated to both the sides.

Dated: 08.11.2016

sd/-

Shri M.K. Shrawat

Member (Judicial)